

[English]

Treatment of D.S.C. Personnel as Ex-servicemen on Completion of 15-Years Service

9633. SHRI A. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to consider the Defence Security Corps personnel as ex-servicemen after completion of 15 years service;

(b) if so, the details thereof; and

(c) if not, the reasons therefor especially when those belong to other similar wings get benefits of ex-servicemen?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) to (c). Personnel of the Defence Security Corps as such have never been treated as ex-servicemen, unless they had already earned the status of ex-servicemen on account of previous service rendered by them in the Armed Forces of the Union. There is no proposal to extend the status of ex-servicemen to those Defence Security Corps personnel who did not come within the definition of ex-servicemen before their recruitment to the Corps. Even the High Level Committee on Problems of Ex-servicemen, on whose recommendations the definition of ex-servicemen had been modified in November 1986, has not recommended that the retired personnel of the Defence Security Corps as such should be treated as ex-servicemen

Financial Assistance to Organisations Under Social Forestry Programme

9634. SHRI A. VIJAYARAGHAVAN: SHRI SURESH KODIKKUNIL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the amount of financial assistance

given to the agencies or organisation under social forestry scheme during the last three years;

(b) the number of organisations in Kerala that have received this assistance and whether any irregularities have been found in this regard during the last three years; and

(c) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) Rs. 1136.22 lakhs have been given as financial assistance to voluntary agencies under Grants-in-Aid Scheme of National Wastelands Development Board during last three years.

(b) and (c). Four voluntary agencies have received financial assistance under this scheme in Kerala. The State Government of Kerala has informed that there are complaints about one agency namely forestry board-Kerala regarding mismanagement and malpractices in its working.

[Translation]

Criteria for Appointment of Chairman in Public Undertakings

9635. SHRI RAMESH BAIS: SHRI B.N. REDDY:

Will the PRIME MINISTER be pleased to state:

(a) whether any criteria have been laid down for appointment of Chairmen in Public Undertakings; and

(b) if so, the details thereof?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP): (a) and (b). Yes, Sir. Appointments to the posts of Chairmen in Public Sector Enterprises are made in terms of selection policy laid down in Govt. of India Resolution No. 27(21)/EO/86 (ACC) dt. 3.3.1987, a copy of which is laid on the Table. [Placed in the Library. See. No. LT-1151/90.]